

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1410 of 2019

In the matter of:

Vijay Kumar Iyer **....Appellant**

Vs.

GTL Infrastructure Ltd. **....Respondent**

Present:

Appellant: **Mr. Sumesh Dhawan, Advocate for RP.**

Respondent: **Mr. Krishnendu Dutta, Ms. Shyel Trehan and Mr. Raghav Anand, Advocates for R-1.**
Mr. Raunak Dhillon, Ms. Ananya Dhar Choudhury and Mr. Parikalp Gupta, Advocates for SBI.

With

Company Appeal (AT) (Insolvency) No. 1503 of 2019

In the matter of:

Vijay Kumar Iyer **....Appellant**

Vs.

GTL Infrastructure Ltd. **....Respondent**

Present:

Appellant: **Mr. Sumesh Dhawan, Advocate for RP.**

Respondent: **Mr. Krishnendu Dutta, Ms. Shyel Trehan and Mr. Raghav Anand, Advocates.**

Company Appeal (AT) (Insolvency) No. 1410 of 2019, 1503 of 2019, 26-27 of 2020 and 08 of 2020.

With

Company Appeal (AT) (Insolvency) No. 26-27 of 2020

In the matter of:

State Bank of India

....Appellant

Vs.

GTL Infrastructure Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Raunak Dhillon, Ms. Ananya Dhar Choudhury and Mr. Parikalp Gupta, Advocates.

**Respondents: Mr. Krishnendu Dutta, Ms. Shyel Trehan and Mr. Raghav Anand, Advocates for R-1.
Mr. Sumesh Dhawan, Advocate for RP.**

With

Company Appeal (AT) (Insolvency) No. 08 of 2020

In the matter of:

GTL Infrastructure Ltd.

....Appellant

Vs.

Vijay Kumar Iyer

....Respondents

Present:

Appellant: Mr. Krishnendu Dutta, Ms. Shyel Trehan and Mr. Raghav Anand, Advocates for R-1.

Respondents: Mr. Sumesh Dhawan, Advocate for RP.

ORDER

30.01.2020: In Company Appeal (AT) (Insolvency) No. 1410 of 2019, learned counsel for the Respondent – Creditor submits that since the Company is a going concern and in terms of interim directions payment of Current Bills of the Suppliers, Salaries and Wages of the employees’/workmen, electricity bills etc. have been directed, the Resolution Professional may be directed to keep the creditors informed of such financial disbursements. We do not intend to modify the interim directions. However, we make it clear that, in case, Respondent – Creditor approaches the Resolution Professional, he may provide such information, provided dissemination of such information is not prohibited.

Pleadings be completed within one week in all the appeals.

List these appeals ‘for admission (after notice)’ on **18th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/nn

Company Appeal (AT) (Insolvency) No. 1410 of 2019, 1503 of 2019, 26-27 of 2020 and 08 of 2020.